

>

Title: Motion to consider the amendment made by the Rajya Sabha to the State Bank of India (Subsidiary Banks Laws) Amendment Bill, 2011 (Motion Adopted).

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): Madam, on behalf of my senior colleague Shri Pranab Mukherjee, I beg to move**:

"That the following amendment made by Rajya Sabha in the Bill further to amend the State Bank of Hyderabad Act, 1956 and the State Bank of India (Subsidiary Banks) Act, 1959, as passed by Lok Sabha, be taken into consideration.

CLAUSE 10 Substitution of new Section for Section 63.

Power of Subsidiary banks to make regulations

1. That at page 6, lines 1 to 3 be *deleted*."

MADAM SPEAKER: The question is:

"That the following amendment made by Rajya Sabha in the Bill further to amend the State Bank of Hyderabad Act, 1956 and the State Bank of India (Subsidiary Banks) Act, 1959, as passed by Lok Sabha, be taken into consideration.

CLAUSE 10

1. That at page 6, lines 1 to 3 be *deleted*."

The motion was adopted.

MADAM SPEAKER: We shall now take up the amendment made by Rajya Sabha.

The question is:

"Clause 10

That at page 6, lines 1 to 3 be *deleted*.

The motion was adopted.

SHRI NAMO NARAIN MEENA: I beg to move:

"That the amendment made by Rajya Sabha be agreed to."

MADAM SPEAKER: The question is:

"That the amendment made by Rajya Sabha be agreed to."

The motion was adopted.

...(Interruptions)

अध्यक्ष महोदया : आप सब वापस जाइये और अपनी-अपनी सीट पर बैठ जाइये।

â€¦(लवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 4 p.m.

14.05 hrs

The Lok Sabha then adjourned

till Sixteen of the Clock.

16.00 hrs

The Lok Sabha re-assembled at Sixteen of the Clock.

(Dr. Girija Vyas *in the Chair*)